

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/199(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>ALOK KUMAR VS ADITI DEVA MILLS PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4) APPLICATION UNDER ANY OTHER PROVISIONS</b>

**Appearances (via video conferencing/physically)**

Mr. Patita Paban Bishwal, Adv. : For Petitioner  
Ms. Shruti Singhania, PCS

Mr. Rohit Kr. Keshri, Adv. : For Respondent  
Mr. Ankit Chaurasia, Adv.  
Mr. Saurav Krishna, PCS

**ORDER**

1. Ld. Counsel/Authorized Representative for the parties present.
2. Ld. Counsel appearing for petitioner seeks one week's final opportunity to file its rejoinder. This request is not opposed by Ld. Counsel appearing for respondent. It is made clear, if the rejoinder is not filed within one week, right to file the same shall stand closed.
3. Post this matter on **16/5/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**